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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.1319/96

Between:

Dt. of Order: 9.9.98

D.Sambasiva Rao

...Applicant

And

1. The Central Provident Fund Commissioner, 14, Hudco Visala Building, Boccaji Complex, New Delhi.
2. The Regional Provident Fund Commissioner, Barkatpura, Hyderabad.

...Respondents

Counsel for the Applicant : Ms.N.Shakthi

Counsel for the Respondents: Ms.Madhurima

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Ms.N.Shakthi for the applicant and Mr.Srinivas Rao for Ms.Madhurima for the respondents.

It is stated by Ms.Shakthi that the Respondents have handed over the Counter only today; hence she requests for time for filing a Rejoinder. This appears to be a reasonable request, hence time is granted to her for filing the Rejoinder. List this OA for orders on 24.9.1998.

The learned counsel for the respondents who appeared before us was not able to answer any queries posed to him. He had come here only to ask for adjournment. We deprecate such tendency as this OA was filed in 1996.

The OA was filed on 1.11.1996. It is not understood why the why the reply was filed only today i.e., after a lapse of nearly two years. This shows the Respondents do not care for the cases filed in this Tribunal and for no reason they delay in filing of the reply.

...Contd...

Such an attitude on the part of the Respondents cannot be accepted and tolerated. This OA was posted for orders today, that means that this OA had come earlier also when the learned Counsel for the respondents were not ready or not ~~ready~~ present.

In view of the above on account of the lapses on the part of the Respondents an amount of Rs.500/- (Rupees five hundred only) is imposed as costs on the Respondents. Before ~~hearing~~ hearing this OA. The amount should be paid to the CAT, Bar Association on or before 17.9.1998 and proof of having done so should be produced to the Registry.

List this OA for orders on 24.9.1998.

Y.L.K.R.
DEPUTY REGISTRAR

To

1. The Central Provident Fund Commissioner, 14, ~~Mudga~~ HUDCO, Visala Building, Boccaji Complex, New Delhi.
2. The Regional Provident Fund Commissioner, Barkatpura, Hyderabad.
3. One copy to Mr.N.Shakthi, Advocate, CAT, Hyderabad.
4. One copy to Ms.M.V.Madhurima, GSC, CAT, Hyderabad.
5. One duplicate copy.

Y.L.K.R.

FORM NO. 20

See Rule 111 (c)
Bill of Costs

(To be annexed to the order)

D.A./R.A./C.P./A. No. 1319. 196

CAT, BAR Association

Costs awarded to applicant Sri

/Respondents

No. and payable by Applicant No. Respondents No.

(i) Legal Practitioner's Fee ... Rs. 500/-

(ii) Expenses

Total Rs. 500/-

प्राचीन चिठ्ठी
CERTIFIED TO BE TRUE COPY

न्यायालय अधिकारी
COURT OFFICER
केन्द्रीय प्रायासनिक अधिकारण
Central Administrative Tribunal
हैदराबाद आयर्ड
HYDERABAD BENCH

(SIGNATURE)
DEPUTY REGISTRAR

NOTE: No bill of costs need be prepared or annexed, if costs are not awarded.

II COURT

TYED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD,

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M(J)

DATED: 9/9/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

C.A.NO. 1319/96

ADMITTED AND INTERIM DIRECTIONS
ISSUED

REPLIED

DISPOSED OF WITH DIRECTIONS

DISMISSED

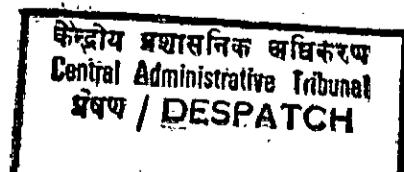
DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR



15 SEP 1998

HYDERABAD BENCH